

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2210/2015

(Arising out of impugned final judgment and order dated 20/11/2014  
in WP No. 11643/2014 passed by the High Court Of Judicature At  
Hyderabad For The State Of Telangana And The State Of Andhra  
Pradesh)

CHALASANI SANDEEPA &amp; ANR. Petitioner(s)

VERSUS

CH. PADMA w/o Bhaskar and Ors. Respondent(s)

(with appln. (s) for exemption from filing c/c of the impugned  
judgment and interim relief)

Date : 30/01/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAMAJIT SEN  
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Mr. K. Raghavacharyulu, Adv.  
Mr. Kailash Pandey, Adv.  
Mr. Arunima Pal, Adv.  
Mr. Rajneesh Aggarwal, Adv.  
Mr. Ranjeet Singh, Adv.  
Mr. K. V. Sreekumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Heard learned counsel.

We find no merit in this Special Leave Petition,  
accordingly, the same is dismissed

Signature Not Verified

Digitally signed by  
Usha Rani Bhardwaj  
Date: 2015.02.03  
12:12:12 IST  
Reason:

(NEELAM GULATI)  
COURT MASTER(SAROJ SAINI)  
COURT MASTER